

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.222 – IA 57 of 2022
Item No.223 – IA 87 of 2022
Item No.224 – Cont. A. 01 of 2022
In
CP(IB) 480 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd
V/s
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

Order delivered on 23/03/2023

Coram:

Deep Chandra Joshi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant	: Advocate, Mr. Nandan S Soni.
	: Advocate, Mr. Parth S Shah.
For the Respondent	: Advocate, Ms. Mitika Agrawal.
	: Advocate, Mr. Milan Negi.

ORDER

IA 87 of 2022

Application is filed by Liquidator for recovery of lease rentals. Reply has been filed. The Applicant vide order dated 13.02.2023 was given one weeks time to file rejoinder. Rejoinder has not been filed so far, however, learned counsel seeks further time to file rejoinder. If rejoinder is not filed within 2 working days, right to file rejoinder will be closed.

List on 02.05.2023.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

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DEEP CHANDRA JOSHI
MEMBER (JUDICIAL)